

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 14th August, 1953

The House met at a Quarter Past Eight
of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

9-28 A.M.

MUSLIM WAKFS BILL

EXTENSION OF TIME FOR PRESENTATION
OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority
Affairs (Shri Biswas): I beg to
move:

"That the time appointed for
the presentation of the report of
the Select Committee on the
Bill to provide for the better
governance and administration
of Muslim Wakfs and the
revision of Mutawallis' mana-
gement of them, in India, be ex-
tended upto the last day of the
second week of the next
session."

Mr. Deputy-Speaker: Hon. Mem-
bers want to know the reasons for
this extension.

Shri Biswas: As a matter of fact,
a meeting of the Select Committee
was called but it failed for want of
a quorum. A second meeting was
called and that also failed for the
same reason. At the third meeting

we had the quorum, and after that
the Committee had to be adjourned
as the sponsor of the Bill was going
away from Delhi. Now he has
returned but now I shall be busy
with Select Committee meetings of
the Representation of the People Act.
The date for submission of the report
of the Committee is 22nd August
and it is not possible, therefore, to
arrange for the meeting of this
Select Committee. Then it appeared
that there was no chance of the
Select Committee report, even if it
had been ready, to be placed before
this House and subsequently to be
taken to the other House and ulti-
mately for the Bill to be passed in
this Session. Therefore, the opinion
was that we might postpone further
consideration of this Bill.

Shri S. S. More (Sholapur): Is it
not advisable to dispense with the
Select Committee?

Mr. Deputy-Speaker: There is a
provision in the Rules for that. The
hon. Minister has not yet come to that
conclusion.

Shri Biswas: There was no quorum.
I waited for 45 minutes. Then I
sent S.O.S. messages all round and
somehow in the end when I got
the number, the meeting had to be
adjourned without transacting any
business.

Mr. Deputy-Speaker: The hon.
Minister has laid sufficient foundation
for changing the date of the Select
Committee meeting. Now if he has
similar reasons for a further change,
there is justification for dropping this
Bill.

[Mr. Deputy-Speaker]

The question is:

"That the time appointed for the presentation of the report of the Select Committee on the Bill to provide for the better governance and administration of Muslim Wakfs and the supervision of Mutawallis' management of them, in India, be extended upto the last day of the second week of the next session."

The motion was adopted.

ANDHRA STATE BILL—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. Kailas Nath Katju on the 13th August, 1953:

"That the Bill to provide for the formation of the State of Andhra, the increasing of the area of the State of Mysore and the diminishing of the area of the State of Madras, and for matters connected therewith, be taken into consideration."

Dr. Rama Rao (Kakinada): While welcoming this Bill I would draw the attention of those people who are interested in the formation of linguistic States that by the existing indifference of the Government towards the popular demand for the formation of linguistic States, Government leave no choice to the people but to resort to Satyagraha, direct action or some such other method. I request our friends from Karnataka, Maharashtra and Kerala to take this very significant attitude of the Government into consideration.

Unfortunately, our Congress party like the Bourbons leave nothing but they forget everything they promised before. The Government in particular and unfortunately our north Indian friends in general do not understand this problem of linguistic

States and do not apply their mind to it. They think that there is no need for it. Just like Dr. Knows Best, it is easy to teach a man who does not know, it is easier to teach a man who knows that he does not know but even Brahma cannot teach the man who thinks he knows everything and knows nothing.

Retina is a very sensitive organ but it has a blind spot. I think for the Government in general and our hon. Prime Minister in particular, the problem of linguistic States is a blind spot. But those that believe in the formation of linguistic States and rapid and progressive development of their country know that linguistic States are essential. They must make the problem easy and accede to our request.

Shri T. N. Singh (Banaras Distt.—East): What about your blind spots?

Dr. Rama Rao: We may have our blind spots all right. The problem is before the country for a long time. No boundary commission is necessary. If you are earnest about taking steps then only boundary commissions are essential. Instead of taking the correct and direct steps necessary for a solution of this problem, the Prime Minister in particular has been shelving things which are adding to his trouble and to the troubles of the people. They are increasing friction among the people. I almost pity him when I know that conflicting interests are worrying him day and night. But it is of his own making. Instead of trying to solve the problem in a rational democratic way he just postpones and leaves things to time but ultimately is compelled by popular action to take the correct step.

In this connection I do not agree with certain remarks made about Bellary, about the loaf going to the third party and things like that. I congratulate the Karnataka friends to that extent. But I also congratulate the Congress Government on this rare